

[श्री सुखदेव प्रसाद]

Statement (i)

लोक सभा में 27-2-1975 को इस प्रश्न का उत्तर देते समय प्रश्न के भाग (ब) के उत्तर में नवम्बर 1974 के अन्त तक केन्द्रीय अन्वेषण ब्यूरो, राज्य पुलिस अधिकाचारियों को भेजे गए मामलों की संख्या बताने में भूल हो गई थी। संख्या '192' की बजाए '160' पढ़ी गई।

Statement (ii)

27-2-1975 को अतारंकित प्रश्न संख्या 1450 का उत्तर देने के पश्चात् लोहा तथा इस्पात नियन्त्रक, कलकत्ता ने यह बताया कि नवम्बर 1974 के अन्त तक केन्द्रीय अन्वेषण ब्यूरो, राज्य पुलिस अधिकाचारियों को भेजे गए मामलों की संख्या गलत थी। उसमें यह पूछा गया कि क्या इस बात को देखते हुए प्रश्न के भाग (घ) के बारे में दिए गए दूसरे आंकड़ों में भी संशोधन करने की आवश्यकता है। लोहा तथा इस्पात नियन्त्रक कलकत्ता ने अब यह बताया है कि दूसरे आंकड़ों में किसी परिवर्तन की आवश्यकता नहीं है।

11.07 hrs.

ANNOUNCEMENT RE. BUSINESS OF THE HOUSE

MR. SPEAKER: I have to inform the House that the Business Advisory Committee at its sitting held today has recommended allocation of 7 hours for further discussion on the Statutory Resolution regarding Proclamation of Emergency. The Minister will reply tomorrow. I take it that the House agrees. The Minister of Parliamentary Affairs will now present a Report of the Business Advisory Committee about other matters. The Prime Minister will intervene at 12 O' Clock today in the discussion.

BUSINESS ADVISORY COMMITTEE

FIFTY-SIXTH REPORT

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY ANNOUNCEMENT RE. BUSINESS OF AFFAIRS (SHRI K. RAGHU RAMAIAH): Sir, I beg to present the Fifty-sixth Report of the Business Advisory Committee.

MR. SPEAKER: You have already presented that.

SHRI K. RAGHU RAMAIAH: Yes, Sir.

MR. SPEAKER: It is being circulated.

11.09 hrs.

ELECTION TO COMMITTEE

TOBACCO BOARD

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): I beg to move the following:—

“That in pursuance of sub-section (4) (b) of Section 4 of the Tobacco Board Act, 1975, the members of this House do proceed to elect in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tobacco Board, subject to the other provisions of the said Act.”

MR. SPEAKER: The question is:

“That in pursuance of sub-section (4) (b) of section 4 of the Tobacco Board Act, 1975, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tobacco Board, subject to the other provisions of the said Act.”

The motion was adopted